

[The "Uttar Pradesh" Municipalities Act, 1916]

Section	Power or duties
1338 (2)	[* * * * *]
1339	[* * * * *] ¹

**²[SCHEDULE VIII
LIST OF OFFENCES
(Section 314)**

Section	Description of offences	Fine or other punishment that may be imposed
148 (2)	Failure to report for entry in property assessment list a new or altered building.	Rupees 50 or ten times tax payable for three months.
152 (2)	Failure to report re-occupation of vacant building, paying reduced tax.	Rupees 50 or ten times tax due since occupation.
³ 155	[x x x]	[x x x]
185	Illegal erection or alteration of a building.	Rupees 1,000 subject to a minimum of Rs. 250.
191 (2)	Illegal construction or alteration of a drain connection.	Rupees 50.
201 (2)	Negligence by customary sweeper	Rupees 10.
207	Illegal making of street	Rupees 500.
210	Construction of unauthorized projection over street or drain.	Rupees 1,000 subject to a minimum of Rs. 250.
213 (3)	Failure to obtain permission for and to safeguard dangerous tree-cutting and building operation.	Rupees 500 and Rs. 10 for each day that offence is repeated after conviction.
217 (2)	Improper interference with street names and house numbers.	Rupees 250.
223 (2)	Interference with arrangements made during street repair, etc.	Rupees 50.

1. [Omit. by sec. 162 of U. P. Act no. 12 of 1994.](#)

2. [Subs. by Schedule VIII of U. P. Act no. 27 of 1964.](#)

3. [Omitted by sec. 53 of U.P. Act No. 26 of 1995.](#)

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Section	Description of offences	Fine or other punishment that may be imposed
237 (4)	Slaughter on unlicensed premises of animals for sale.	Rupees 20 per animal.
242	Improper feeding of animals kept for dairy purposes or used for food.	Rupees 50.
245	Failure to obey a notice prohibiting or regulating the use of premises for an offensive trade.	Rupees 200 and Rs. 40 for each day that offence is repeated after conviction.
246	Loitering and soliciting for immoral purposes.	Rupees 50.
247 (2)	Disobedience to magistrate's order prohibiting use of house as brothel.	Rupees 25 per day.
248	Importunate begging.	Rupees 50.
252	Neglect of the rules of the road.	Rupees 10,
253	Driving vehicles without proper lights.	Rupees 20.
254	Failure to remove elephant, etc. to safe distance.	Rupees 20.
255 (1)	Allowing cattle to stray or be tethered.	Rupees 250.
256	Unauthorized use of municipal land as halting place.	Rupees 100 and Rs. 10 for each day that offence is repeated after conviction.
257 (3)	Unauthorized erection or continuance of inflammable construction.	Rupees 25 and Rs. 10 for each day that offence is repeated after conviction.
261 (1)	Unauthorized interference with payments and other municipal property.	Rupees 1,000.
262	Dangerous discharge of firearms or fireworks and indulgence in dangerous games.	Rupees 20.
265	Obstruction of streets.	Rupees 500 and Rs. 10 for each day that offence is repeated after conviction.
266	Unauthorized digging on public land.	Rupees 500 and Rs. 10 for each day that offence is repeated after conviction.
272	Failure of owner or occupier to remove offensive matter.	Rupees 50 and Rs. 5 for each day that offence is repeated after conviction.

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Section	Description of offences	Fine or other punishment that may be imposed
274	Improper disposal by owner or occupier of rubbish, night-soil, etc.	Rupees 250.
275 (2)	Failure to dispose of dead animals.	Rupees 10.
276	Improper discharge of sewage into a street or drain.	Rupees 250.
279	Failure to give information of cholera, small-pox, etc.	Rupees 50.
281	Doing certain acts while suffering from infectious disorder.	Rupees 50.
285 (5)	Burial or burning of corpses in a place not recognized as a burial or burning ground.	Rupees 500.
295	Obstruction to municipal employees.	Rupees 1,000 or imprisonment to six months or both.
299	Contravention of rules or bye-laws to the breach of which penalty is attached.	Any sum not exceeding Rs. 1,000 as prescribed, and up to Rs. 25 for each day that offence is repeated after conviction.
306	Disobedience to public notice or provision of the Act applicable to the public.	Rupees 1,000 and Rs. 25 for each day that offence is repeated after conviction.
307	Disobedience to notice issued to individual.	Rupees 1,000 and Rs. 25 for each day that offence is repeated after conviction.
310 (3)	Refusal by occupier to allow owner to take action required by notice.	Rupees 25 for each day of refusal.